COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 48 OF 2016 &
I.A. No. 170 of 2016

Dated: 7th April, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s. Jharkhand Bijli Vitran Nigam Ltd. ...Appellant(s)
Versus
Jharkhand Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Kumar, Sr. Adv.
Mr. Navin Kumar
Mr. Himanshu Shekhar
Mr. Aabhas Parimal
Mr. Jamnesh Kumar

Counsel for the Respondent(s): Mr. Farrukh Rasheed for R.1

Mr. Mohit Kr. Shah
Mr. Dhananjay Pathak for Intervener

ORDER

Admit. Mr. Farrukh Rasheed takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. He may file the same on or before 05.05.2016 after serving copy on the other side.

List the I.A. No. 170 of 2016 (Application for impleadment) for hearing on ***10.05.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/mk